

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**Southern Zone**  
**Chennai**

**OA.No. 442 of 2013, 20 of 2017, 276 of 2017 & 7 of 2021**

Jith Kumar

::: **APPLICANT**

**Vs**

State of Kerala,  
Rep by its Chief Secretary & 4 others

::: **RESPONDENTS**

**MEMO FILED ON BEHALF OF KOCHI MUNICIPAL CORPORATION**  
**(R – 3 in OA.No.442 of 2013)**

The Counsel for Respondent No.3, Kochi Municipal Corporation, in the above OA.442 of 2013, respectfully state as follows:

1. The Corporation through its Secretary is filing the Monthly Progress Report with regard to the progress of the Biomining of legacy waste at the Brahmapuram site, for the period from 21.12.2022 till 20.01.2023, in continuation of the earlier comprehensive Progress Report dated 20.12.2022 filed in the matter as directed by the Order dated 21.11.2022 passed by this Honb'le Tribunal.

It is therefore prayed that the accompanying Monthly Progress Report -1 dated 20.01.2023 for the period from 21.12.2022 till 20.01.2023 filed by Respondent no.3, Kochi Municipal Corporation may be taken on files and thus render justice.

Dated this the 24<sup>th</sup> day of January 2023



**Counsel for the Respondent No.3**  
Corporation of Kochi

**Encls:**

1. Monthly Progress Report – 1 dated 20.01.2023 for the period from 21.12.2022 till 20.01.2023 on progress of the Biomining of Legacy Waste filed by the Secretary, Kochi Municipal Corporation on behalf of R-3.